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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.NO.866 of 2012
Cuttack this the 29th day of November, 2012

CORAM
HON'BLE MR.A.K.PATNAIK, JUDICIAL MEMBER

1. Trilochan Senapati,
aged about 43 years,
Son of Dinabandhu Senapati,
at resent working as Tech-II,
Electrical(P), E.Co.Rly., Puri,
resident of Vill/PO-Mangala Lane,
Sidha Mahavirpatna, Dist-Puri, Odisha
2. Dibakar Roul,
aged about 41 years,Son of Durga Charan Roul,
at present working as Tech-II, Electrical (P),
E.C.Rly., Puri,
permanent resident of Vill-Sahupara,
PO-Namouza, Dist-kendrapara, Odisha
3. Nakka Banamali,
aged about 25 years, Son of N.Krishna Rao,
at present working as Tech-II,
Electrical(P), E.Co.Rly.,
Puri,
permanent resident of Vill-Madanpur,
PO-Rampa, Via-Chikiti, Dist-Ganjam, Odisha
4. Sanjaya Kumar Mallik,
aged about 36 years,
Son of Maheswar Mallik,
at present working as Tech-I,
Electrical (P), E.Co.Rly.,
Puri,
permanent resident of At-Subhadra Nagar,
PO-Balighat,
Dist-Puri,
Odisha
5. Gopal Krushna Nayak,
aged about 47 years,
Son of late Dhuli Nayak,
at present working as Tech-I,
Electrical (P), E.Co.Rly.,
Puri,
permanent resident of Vill-Para Nolia Sahi,
PO-Harchandi Sahi,
Dist-Puri,
Odisha
6. Premananda Dodkha,
aged about 25 years,
Son of Kushal Dodka,
at present working as Tech-II,
Electrical (P),
E.Co.rly, Puri,
permanent resident of Vill-Chitir,

PO-Goilkera,
Dist-West Singhbhum,
Kharkhand

7. Sangram Hansda,
aged about 46 years,
Son of Chunu Hansda,
at present working as Senior Technician Electrical (P),
E.Co.Rly, Puri,
permanent resident of Vill/PO-Nua Jhalia,
Dist-Mayurbhanj,
Odisha
8. Biswanath Majhi,
aged about 39 years,
Son of late Bramar Majhi
at present working as Tech-I, Elecvtrical (P), E.Co.Rly,
Puri permanent resident of Vill-Sebak Sahi Patna,
PO-Hakapada,
PS-delang,
Dist-Puri,
Odisha
9. K.Kameswar Rao,
aged about 46 years,
Son of late China Rao,
at present working as Tech-I Electrical (P),
E.Co.Rly,
Puri at present QR.No.157/D,
Railway Colony,
Puri,
Odisha
10. Susanta Kumar Das,
aged about 37 years,
Son of late Uchhaba Das
at present working as Tech-III, Electrical (P),
E.Co.Rly., JJKR,
permanent resident of At-Kopanda,
PO-Jajpur Road,
Dist-Jajpur,
Odisha

...Applicants

By the Advocates: M/s.N.R.routray,
S.Mishra,
T.K.Choudhury,
S.K.Mohanty

-Versus-

Union of India represented through

1. The General Manager,
East Coast Railway,
E.Co.R. Sadan, Chandrasekharpur,
Bhubaneswar,
Dist-Khurda
2. Chief Personnel Officer
East Coast Railway,
E.Co.R.Sadan,
Chandrasekharpur,
Bhubaneswar,

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Dist-Khurda

3. Divisional Railway Manager,
E. Co.Rly,
Khurda Road Division,
At/PO-Jatni,
Dist-Khurda
4. Senior Divisional Personnel Officer
E.Co.Rly/Khurda Road Division,
At/PO-Jatni,
Dist-Khurda
5. Senior Divisional Electrical Engineer (G)
E.Co.Rly, Khurda Road Division,
At/PO-Jatni,
Dist-Khurda

...Respondents

By the Advocates-

ORDER(ORAL)

SHRI A.K.PATNAIK, MEMBER(J):

1. A resolution has been communicated by the Secretary, C.A.T., Bar Association, Cuttack to the Joint Registrar of this Bench wherein a decision has been taken based on the decision taken by the High Court Bar Association against the barbaric attack on a Members of the Bar Association that the Members of the C.A.T. Bar Association shall abstain from attending Court work on 29th and 30th of November, 2012.
2. In view of the above, no Advocate attended the Court. However, Shri Trilochan Senapati (Applicant No.2) appeared in person and prayed for granting relief as sought in the O.A.
3. I have heard Shri T.Senapati (Applicant No.1) and perused the materials on record. *Ad*
4. Misc. Application No.1080/12 for joint prosecution of this O.A. is allowed.
5. At the out set, Shri Senapati submitted that the present O.A. being similar to O.A. No.854/2012 disposed of on 23.11.2012 by this Tribunal, the same may kindly be disposed of in the light of the direction issued therein .
6. Upon perusal of records, I find that the facts of the present O.A. are quite same and similar as that of the O.A.No.854/2012. In the circumstances, to maintain uniformity and consistency in the administration of justice, I do not feel inclined to take a divergent view. Accordingly, without entering into the merit of the case, I direct, Divisional Railway manager, East Coast Railway, Khurda Road Division (Respondent No.3) to

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consider and dispose of the representation of the applicants as at Annexure-A/12 to the O.A. through a reasoned and speaking order within a period of two months from the date of receipt of this order under intimation to the applicants. Till such time status quo in respect of the applicants will be maintained.

7. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

8. Send a copy of this order along with copy of the paper book to Respondent No.3 at the cost of the applicants, who shall deposit the requisite by tomorrow, i.e., 30.11.2012.


(A.K.PATNAIK)
JUDICIAL MEMBER

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